

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 370 of 2020

In the matter of:

SVM Cera Pvt. Ltd.

....Appellant

Vs.

Benito Ceramic Pvt. Ltd.

....Respondent

Present:

Appellant: Present but appearance not marked.

Respondent:

ORDER

03.03.2020: After arguing for a while on the issue of limitation, learned counsel for the Appellant sought some more time to address the Court.

Keeping in view the prayer made, we adjourn the matter.

Post the appeal 'For Admission (Fresh Case)' on **24th March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[ShreeshMerla]
Member (Technical)

am/nn